



# THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

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নং 251 দিশপুৰ, সোমবাৰ, 31 মে', 2021, 10 জেঠ, 1943 (শক)

No. 251 Dispur, Monday, 31st May, 2021, 10th Jaistha, 1943 (S. E.)

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GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

**NOTIFICATION**

The 31st May, 2021

**No. LGL.03/2021/8.**— The following Act of the Assam Legislative Assembly which received the assent of the Governor on 10th March, 2021 is hereby published for general information.

**ASSAM ACT NO. XV OF 2021**

**(Received the assent of the Governor on 10th March, 2021)**

**THE ASSAM MUNICIPAL EMPLOYEES ACT, 2021**

## AN ACT

to provide the responsibility of the State Government for giving the service security to the regular employees of the Municipal Board under the Assam Municipal Act, 1956.

Assam Act  
No. XV of  
1957

### Preamble

Whereas it is expedient to provide for posting of the in service regular employees of Municipal Boards in General Areas of Assam on contractual basis by the State Government through signing of agreement and their transfer and also to provide additional service benefits in the Municipal Boards established under the Assam Municipal Act, 1956 and for matters connected therewith and incidental thereto.

Assam Act  
No. XV of  
1957

It is hereby enacted in the Seventy-second Year of the Republic of India, as follows:-

### Short title, extent and commencement

1. (1) This Act may be called the Assam Municipal Employees Act, 2021.
- (2) It shall be extended to the whole of Assam in the Municipal Board areas except the Autonomous districts under the Sixth Scheduled areas to the Constitution of India and shall exclude any areas which has been or hereinafter may be included in Panchayat or a Cantonment constituted under the Assam Panchayat Act, 1994 and the Cantonment Act, 1924, respectively or by any other Act.
- (3) It shall come into force at once.

Assam Act  
No. XVIII.  
of 1994  
Act No. 2  
of 1994

### Definitions

2. In this Act, unless there is anything repugnant in the subject of context,-
  - (a) "Appointed Day" means on or before 4<sup>th</sup> September, 2013.
  - (b) "date of appointment" means in relation to any employee, the date on which he joined the service under the Municipal Board.
  - (c) "Director" means the Director of Municipal Administration, Assam.
  - (d) "Employee" means a person in the employment under the Municipal Board against the regular sanctioned post.
  - (e) "notification" means the notification published in the Official Gazette.

- (f) "Municipal Board" means the Municipal Boards established under the Assam Municipal Act, 1956 as amended including all earlier Town Committees which are now converted into Municipal Board. Assam Act  
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1957
- (g) "prescribed" means prescribed by rules made under this Act.
- (h) "State Government" means Government of Assam.

**Posting of in service regular employees of Municipal Boards in General Areas of Assam on contractual basis through signing of agreement and transfer and also to provide additional service benefits under State Government**

3. All employees appointed on or before 4<sup>th</sup> September, 2013 under the Municipal Boards including all earlier Town Committees now converted into Municipal Boards in the General areas of Assam under the State Government shall be deemed to have been posted on the following terms and conditions namely:-

- (a) All the appointments shall be made on contractual basis through signing of separate agreement as may be prescribed, subject to the instructions issued by the Personnel Department and Finance Department for the State Government from time to time.
- (b) All rules including service rules of conduct and discipline and appeal which are applicable to the Government employee of the corresponding grade and similarly placed shall be applicable to all employees of the Municipal Boards.
- (c) All employees shall get such emoluments as salary and allowances etc. as are admissible to the Government employees of similar category:  
Provided that no employee shall get as emoluments any amount which is less than the amount he has been receiving immediately before the appointed day.
- (d) Services of all employees shall be encadred in the appropriate cadres in accordance with the rules as may be prescribed for this purpose in consultation with Personnel Department and Finance Department of the State Government.
- (e) The Inter-Se-Seniority of the employees of the cadre or class shall be determined on the basis of the principles laid down in the rules as may be prescribed.
- (f) Notwithstanding anything contained in section 50 and any other sections of the Assam Municipal Act, 1956 (as amended), the Director of Municipal Administration, Assam shall be the appointing authority in respect of all the Non-Gazetted post of Municipal Board and the Governor of Assam shall be Assam Act  
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appointing authority in respect of all Gazetted posts under the Municipal Board and this provision shall have overriding effect on the section 50 and any other section of the Assam Municipal Act, 1956.

Assam Act  
No. XV of  
1957

**Protection of action  
taken in good faith**

4. No suit or other legal proceeding shall lie against the Government or any officer or authority of the Government or any other person for anything which is in good faith done or intended to be done under this Act.

**Power to make  
Rules**

5. (1) The State Government may, by notification in the Official Gazette, make rules for carrying out the purposes of this Act.

(2) Without prejudice to the generality of the foregoing provision, the State Government may make rules to provide for all or any of the following matters namely:-

(i) The norms and principles of encadrement of the employees in the appropriate cadre under section 3;

(ii) Manner and principles under which inter-Seniority of the employees shall be determined under section 3;

(iii) Any other matter of the Municipal Boards which is required to be, or may be prescribed.

(3) Every Rule made under this section shall be laid as soon as may be after it is made, before the Assam Legislative Assembly while it is in session for a total period of 14 days which may be comprised in one session, or in two successive sessions and if before the expiry of the session in which it is so laid or the session, immediately following the Assam Legislative Assembly agree in making any modification in the rule or the Assam Legislative Assembly agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be:

Provided however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.

**Interpretation**

6. If any question arises as to the interpretation of this Act or the rules made thereunder, the same shall be referred to the Government whose decision therein shall be final.

**Power to remove  
difficulties**

7. If any difficulty arises in giving effect to the provisions of this Act, the Governor may, by an order published in the Official Gazette do as the occasion require anything not inconsistent with the provisions of this Act, which appear to him to be necessary or expedient for the purpose of removing the difficulty.

**Act to have  
overriding effect**

8. The provisions of this Act shall have overriding effect on the provision of the Assam Municipal Act, 1956, notwithstanding anything contained contrary to the said Act. Assam Act No. XV of 1957

**MRIDUL KUMAR KALITA,**  
L. R.-cum-Secretary (In-charge),  
Legislative Department, Dispur, Guwahati-6.